



2026:AHC:17141

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 45444 of 2025

Shiv Bhawan Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arjun Singh Yadav, Babu Lal Ram
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Magistrate (Judicial), Sadar Fatehpur to decide Case No.T20250225102613 (Shiv Bhawan Singh Vs. Munna Lal and others) under Section 35(2) of U.P. Revenue Coce, 2006 expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate (Judicial), Sadar Fatehpur to decide the aforesaid case ***expeditiously strictly in accordance with law*** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026

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